

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
CALCUTTA

No. M.A. 306 of 2005
M.A. 307 of 2005
(O.A. 31 of 1996)

Date of Order: 24.06.2005

PRESENT: HON'BLE MR. N.D. DAYAL, ADMINISTRATIVE MEMBER
HON'BLE MR. K.B.S. RAJAN, JUDICIAL MEMBER

KUNAL ACHARYA

VS.

UNION OF INDIA AND ORS. (D/o. Post)

For the Applicant : Mr. T.K. Bhattacharjee, Counsel

For the Respondents : Mr. M.S. Banerjee, Counsel

ORDER (ORAL)

MR. N.D. DAYAL, A.M.:-

Mr. T.K. Bhattacharjee, Id. counsel for the applicant is present and submits that the delay in filing the application for restoration has taken place not because of any negligence but because the matter was inadvertently missed in the list and the notice was received late. There is however no indication as to why the direction to implead the parties as respondents has not been carried out since 1998. Mr. Bhattacharjee, Id. counsel for the applicant has prayed that he would like to implead those parties within next two weeks.

2. In that view of the matter, the delay is condoned and the application is restored to file on payment of Rs.200/- within two weeks to the CAT Bar Association, Calcutta. The O.A. may be fixed immediately after the amount of cost is paid to the Bar.
3. With the above directions, both the M.A.s are disposed of.

(K.B.S. Rajan)
Judicial Member

(N.D. Dayal)
Administrative Member